

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 14-02-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

PETITION NUMBER : CP(CAA)/43(CHE)2023

APPLICATION NUMBER : CA(CAA)/14 & 15/2023

NAME OF THE PETITIONER : Cavinkare Pvt Ltd

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 230-232 of CA, 2013

ORDER

Ld. Counsel for the Petitioner Ms. Swetha Subramaniam appears and stated that synopsis for 2nd motion was filed vide Diary Nos.4996 dated 06.12.2023.

Ld. Counsel Mr.Avinash Krishnan Ravi for ROC/RD.

Counsel for the Petitioner stated that all the compliances have been done and there is no response from the Income Tax Department.

Final opportunity to Income Tax Department to respond within 2 weeks failing which it will be presumed that they do not have anything to say in the matter.

List the matters for hearing on **17.04.2024**.

**-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)**

**-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)**

Phk